



OFFICE OF THE REGIONAL OFFICER, CUTTACK
STATE POLLUTION CONTROL BOARD, ORISSA
 (DEPARTMENT OF FOREST & ENVIRONMENT, GOVT. OF ORISSA)
 586, SURYAVIHAR, LINK ROAD, CUTTACK - 753012

No. _____

Date _____

From

Dr. D. K. Rout
 Regional Officer

To

The Municipal Commissioner
 Cuttack Municipal Corporation
 Choudhury Bazar, Cuttack

Sub :- Management of Municipal Solid Waste and Municipal Waste Water of Cuttack City
 Sir,

In inviting a reference to above it is to intimate you that, the officials of the Regional Office, State Pollution Control Board, Cuttack visited Cuttack Municipal Corporation (CMC) on 31.07.08 to verify the compliance status of provisions of Municipal Solid Wastes (M&H) Rule, 2000 and for assessment of Solid waste management practice adopted by the municipal corporation. The inspection report (copy enclosed) reveals the following status of Municipal Solid Waste management practice in CMC.

The existing solid waste dumping site at Brajabiharipur near Bidanasi is still being used for dumping of solid waste without following any recommended practice. Dumped waste of the site right on the road side was neither leveled nor compacted. The plastic waste was found everywhere in the nearby locality and there was intense fowl odour coming out from the dump. The site was totally unacceptable aesthetically.

The CMC has not yet started dumping of solid waste at the new Solid waste disposal site located at Chakradharpur, Dist-Cuttack. The detail action plan as well as design & drawing have not yet been submitted to the Board.

As regards municipal sewage discharge into Mahanadi and Kathojodi, the Regional Office has under taken number of monitorings in the mean time. The observations reveal that:

- The CMC has already has taken over the charge of Mattagajpur STP and has been operating the same without the consent of Pollution Control Board.
- The analysis results as presented below suggests that the STP is not functioning satisfactorily. Discharge from anaerobic pond to facultative pond A has been stopped. Instead, the discharge is made to Pond-B from where waste water is getting soaked into the ground.

Analysis Report of Water Samples Collected from Mattagajpur Sewage Treatment Plant

Sl. No.	Samples Collected from	Date	p H	SS (mg/l)	BOD (mg/l)	COD (mg/l)
1.	Mattagajpur STP Inlet	19.09.2008	6.9	28	160	320
		27.09.2008	7.4	52	110	280
2.	Facultative Pond -A near outlet point*	19.09.2008	6.9	32	110	280
		27.09.2008	7.2	32	105	255

* On both the occasion there was no overflow for Facultative pond-A to the river. The water from the anaerobic pond is discharged to Facultative pond -B where it gets soaked into ground.

- There are about 12 outfalls of Municipal drains into Taladanda which adversely affecting the water quality of the Canal. The analysis results given below amply suggest.

Analysis Report of Water Samples Collected from Taladanda Canal

Sl. No.	Samples Collected from	Date	p H	SS (mg/l)	BOD (mg/l)	COD (mg/l)	TC (MPN/100ML)	FC (MPN/100ML)
1.	Jobra (Starting point of Taladanda Canal & upstream of all city activities)	19.09.2008	7.2	540	1.2	22	>25,000	>25,000
		27.09.2008	7.3	108	1.6	16	>16,000	>16,000
2.	Bidyadharpur (Downstream of all city activities)	19.09.2008	6.9	372	1.2	18	>1,60,000	>1,60,000
		27.09.2008	7.2	106	2.8	24	>1,60,000	>1,60,000

In view of the above you are required to kindly take following steps on urgent basis.

- Intercept and divert the drains to MSWCI so that the city waste water can be treated and Taladanda canal water can be protected from waster water pollution of Cuttack city.
- Comply with the provisions of Municipal Solid Waste (Management & Handling) Rule, 2000 and order of Hon'ble Supreme Court of India. The detail action plan as well as design & drawing may be submitted to the Board.
- Comply with the provisions of Section 25/26 of Water (P & CP) Act, 1974 and Rules thereof and apply for consent of the Board.
- Comply with the provisions of Water Cess Act, 1977 and Rules thereof.

Yours faithfully

(Regional Officer)

Memo No. _____ dt. _____

Copy to the Vice Chairman, Cuttack Development Authority, Cuttack with reference to para-I of Schedule-III of the Municipal Solid Waste (Management & Handling) Rule, 2000 wherein it is stipulated that in areas falling under the jurisdiction of Development Authorities, it shall be responsibilities of such Development Authorities, to identify the landfill sites and handover the sites to the concerned Municipal authority for development, operation and maintenance. Elsewhere, this responsibility shall lie with the concerned Municipal authority.

(Regional Officer)

Memo No. _____ dt. _____

Copy to the Collector and District Magistrate, Cuttack with reference to Rule 5 (2) of the Municipal Solid Waste (Management & Handling) Rule, 2000 for information.

(Regional Officer)

Memo No. 2194 dt. 16/10/2008

Copy to the Member Secretary, State Pollution Control Board, Orissa, Bhubaneswar for kind information and necessary action.


(Regional Officer)